

FORM B
PUBLIC ANNOUNCEMENT

[Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016]

For the Attention of the Stakeholders of

TITANIUM TANTALUM PRODUCTS LIMITED

1.	Name of the Corporate Debtor	Titanium Tantalum Products Limited
2.	Date of Incorporation of Corporate Debtor	4 th September 1980
3.	Authority Under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Chennai, Tamilnadu.
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Debtor	U31900TN1980PLC008398
5.	Address of the Registered office and Principal office (if any) of Corporate Debtor	86/1, Vengaivasal Main Road, Gowrivakkam, Chennai, Tamilnadu – 600 126
6.	Date of Closure of Insolvency Resolution Process	26 th May 2018
7.	Liquidation Commencement Date of Corporate Debtor	12 th June 2018 (Certified copy of the Order received by the liquidator on 14 th June 2018)
8.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: Vasudevan Address: 17B/7B, Maruthi Nagar Hasthinapuram, Chromepet Chennai – 600 064 Email: liquidator.ttpl@gmail.com ; cavasul967@gmail.com Regn. No: IBBI/IPA-001/IP-P00155/2017-18/10324
9.	Last date for submission of claims.	14 th July 2018 (30 days from the date of receipt of certified copy of the liquidation order)

1. Notice is hereby given that the Hon'ble National Company Law Tribunal Chennai Bench, has ordered the commencement of Liquidation of the **M/s.Titanium Tantalum Products Limited** on 12th June 2018 (Certified copy of the Order received by the liquidator on 14th June 2018).
2. The Stakeholders of **M/s.Titanium Tantalum Products Limited** are hereby called upon to submit a proof of their claims, on or before 14th July 2018, to the Liquidator at the address mentioned against item 8.
3. The financial creditor shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
4. The submission of proof of claim is to be made in accordance with Chapter V of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (the Regulations). The proof of claims is to be submitted in the forms specified in the Regulations as below along with documentary evidence in support of claim and verifying the same by an affidavit:
 - Form C – Claim by Operational Creditors
 - Form D - Claim by Financial Creditors
 - Form E – Claim by Workman or Employee
 - Form F – Claim by Authorized representative of Workmen or Employees.
 - Form G – Claim by any other Stakeholder.
5. The abovementioned forms can be downloaded from the website <http://ibbi.gov.in/downloadform.html>.
6. Submission of false or misleading proofs of claim shall attract penalties.

Place : Chennai
Date : 15th June 2018


Vasudevan
IBBI/IPA-001/IP-P00155/2017-18/10324
Liquidator

